



महाराष्ट्र शासन राजपत्र

असाधारण भाग आठ

वर्ष ५, अंक २९(२)]

मंगळवार, जुलै २३, २०१९/श्रावण १, शके १९४१

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असाधारण क्रमांक ६६

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Agricultural Lands (Ceiling on Holdings) (Amendment) Act, 2019 (Mah. Act No. XIX of 2019, is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

RAJENDRA G. BHAGWAT,
Secretary (Legislation) to Government,
Law and Judiciary Department.

MAHARASHTRA ACT NO. XIX OF 2019.

(First published, after having received the assent of the Governor in the "Maharashtra Government Gazette", on the 23rd July 2019).

An Act further to amend the Maharashtra Agricultural Lands
(Ceiling on Holdings) Act, 1961.

Mah. XXVII of 1961. WHEREAS it is expedient further to amend the Maharashtra Agricultural Lands (Ceiling on Holdings) Act, 1961, for the purposes hereinafter appearing; it is hereby enacted in the Seventieth Year of the Republic of India as follows :—

1. This Act may be called the Maharashtra Agricultural Lands (Ceiling on Holdings) (Amendment) Act, 2019. Short title.

Amendment
of section 47
of Mah. XXVII
of 1961.

2. In section 47 of the Maharashtra Agricultural Lands (Ceiling on Holdings) Act, 1961, in sub-section (2), for clause (c), the following shall be substituted, namely :—

Mah.
XXVII of
1961.

“ (c) land which is held, or to be acquired in any manner, by an industrial undertaking or a public trust or a firm or a company for a *bona fide* industrial or other non-agricultural use, including an integrated township project declared under section 18 or 44, as the case may be, of the Maharashtra Regional and Town Planning Act, 1966. In considering whether such land is so held or to be acquired, the State Government shall have regard to the following considerations, that is to say,—

Mah.
XXXVII of
1966.

(i) the extent and location of the land, if any, already held by the undertaking or a public trust or a firm or a company (including any land, which it may already hold for industrial or non-agricultural use) ;

(ii) the extent of land held by the person from whom it is to be acquired. ” .